

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

30/07/2019

O.A./260/131/2016

S K DAS

-V/S-

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

ITEM NO: 42

FOR APPLICANTS(S) Adv. : MR.S.K.MOHAPATRA

FOR RESPONDENTS(S) Adv.: MR.S.B.JENA

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the parties. Respondents have filed a short reply with copy being served on the learned counsel for the applicant. It was claimed that due to overage, the applicant was not permitted by the respondents to appear in the examination in question. However, as per the direction of the Hon'ble High Court, the applicant was permitted to appear in the examination. In the short reply filed by the respondents, it has been intimated that the applicant did not qualify in the said examination. In view of this, the O.A. having become infructuous is thus disposed of.</p>
	<p>Short reply filed by the respondents be kept on record.</p>
	<p>Free copy of this order be made over to learned counsels for both the sides.</p>

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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